

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 3**  
**(IB)-293(PB)/2019**

**IN THE MATTER OF:**

Anand Gupta

.... Petitioner/Applicant

Vs.

Vardhman Realtech Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 15.03.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Petitioner : Adv. Tarun Singla

For the Respondent : None

**ORDER**

**IA-3336/2022**

Ld. Counsel for the petitioner seeks some time to go through the earlier orders of this Tribunal and argue the matter. Ld. Counsel for the respondent is also not present.

The right to file the reply stands closed despite giving several opportunities.

List the matter again **on 17.04.2023.**

-Sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-Sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**